

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – I

Excise Appeal No.52449 of 2019 [DB]

[Arising out of Order-in-Original No.11/COMMR/CEX/JBP/2019 dated 25.06.2019 passed by the Principal Commissioner, Central GST & Central Excise and Customs, Jabalpur]

M/s.Sasan Power Limited

Mohar and Amlohri Sasan Coal Mines,
Waidhan, Naugai,
Singrauli (M.P.) – 486 886.

...Appellant

VERSUS

The Principal Commissioner,

CGST & Central Excise and Customs, Jabalpur ...Respondent

GST Bhawan, Mission Chowk,
Napier Town, Jabalpur (MP)- 482 001

APPEARANCE:

Shri Archit Gupta , Advocate for the Appellant

Shri Rakesh Kumar, Authorised Representative for the Respondent

Coram: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR.C.L. MAHAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION :2 March, 2020

FINAL ORDER No. 50545/2020

JUSTICE DILIP GUPTA:

Learned Counsel for the appellant states that the discharge certificate for full and final settlement of tax dues has been issued to the appellant. The appeal, therefore, stands withdrawn.

[Dictated and pronounced in the open Court]

(JUSTICE DILIP GUPTA)
PRESIDENT

(C.L. MAHAR)
MEMBER (TECHNICAL)